

ASSAM ACT NO. VI OF 1988

Received the assent of the Governor on 21st May, 1988

THE ASSAM AGRICULTURAL FARMING CORPORATION
(AMENDMENT) ACT, 1988.

An

Act

to amend the Assam Agricultural Farming Corporation Act, 1973. Assam Act, VIII of 1973

Preamble.

Whereas it is expedient to amend the Assam Agricultural Farming Corporation Act, 1973, hereinafter called the principal Act, in the manner hereinafter appearing :

It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows :—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Agricultural Farming Corporation (Amendment) Act, 1988.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 25

2. In the principal Act, after section 25, the following shall be inserted as section 25A, namely :—

State Level
Co-ordina-
tion Com-
mittee.

“25A. The State Government may, by notification in the Official Gazette, constitute a State Level Co-ordination Committee with a Chairman and such number of members, as may be decided, to review the functioning of the Corporation and to suggest ways and means for improvement and also to perform such other advisory functions as may be specified in the notification”.

K. LASKAR,
Joint Secretary to the Govt. of Assam,
Legislative Department.